

After notification of the Lotteries (Regulation) Rules, 2010, two Study Groups were formed on 24.11.2010 and 17.07.2018, both to study online lotteries system. The Study Group constituted on 17.07.2018 has *inter alia* recommended for testing of application software, mobile apps if any, and random number generators (RNG) used for online lotteries, provision for integrity verification in application software and disaster recovery server.

Amendments to the Lotteries (Regulation) Rules, 2010 are under consideration which would also include regulatory provisions relating to online lotteries.

Revenue generated from lotteries

392. SHRI VIJAY GOEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of States where paper and online lotteries are being run in the country;
- (b) the amount of taxes being collected by the Central and State Governments in the past three years, year-wise and State-wise;
- (c) whether Government has been contemplating to ban all kinds of lotteries pan India;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) what steps Government has been taking to regulate online lottery countrywide, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) Paper as well as online lotteries are being organized by 04 States *viz.* Arunachal Pradesh, Mizoram, Nagaland and Sikkim and one autonomous region of Bodoland Territorial Council (BTC). 04 States *viz.* Kerala, Maharashtra, Punjab and West Bengal are organizing only paper lotteries.

(b) The amount of Service Tax collected from lottery distributors and selling agents during the year 2016-17 was ₹ 260 crores approximately. As per the information provided by the lottery running states, amount of GST payable during the year 2017-18 and 2018-19 is given in Statement (*See below*).

(c) and (d) There is no such proposal under consideration. However, the Government of India has not allowed sale of lottery tickets in Union Territories. In the absence of a consensus on the issue, the Government notified the Lotteries (Regulation) Rules, 2010 for effective regulation of lotteries.

(e) A Study Group constituted on 17.07.2018 to study online lottery system gave its recommendations on 15.01.2019. The Study Group has inter alia recommended for testing of application software, mobile apps, if any, and random number generators (RNG) used for online lotteries, provision for integrity verification in application software and disaster recovery server. Amendments to the Lotteries (Regulation) Rules, 2010 are under consideration which would also include regulatory provisions relating to online lotteries.

Statement

Amount of GST payable during the year 2017-18 and 2018-19 as per the information provided by the Lottery running States

A. GST Payable from Paper Lottery (In crore)

Sl. No.	State	2017-18 (July' 17 to Mar' 18)			2018-19 (Apr' 18 to Dec' 18)		
		12%	28%	Total	12%	28%	Total
1.	West Bengal	5.51	1820.1	1825.61	124.51	2112.8	2237.31
2.	Kerala	841	Nil	841	725.34	Nil	725.34
3.	Maharashtra	7.15	27.94	35.09	8.11	32.84	40.95
4.	Goa	Nil	269.69	269.69	Nil	140.71	140.71
5.	Punjab	2.71	3.83	6.54	5.17	3.9	9.07
6.	Sikkim	Nil	Nil	Nil	Nil	Nil	Nil
7.	Arunachal Pradesh	Nil	2.66	2.66	Nil	10.64	10.64
8.	Assam (Bodoland)	Nil	12.56	12.56	Nil	0.51	0.51
9.	Nagaland	Nil	Nil	Nil	Nil	Nil	Nil
10.	Mizoram	Nil	Nil	Nil	Nil	Nil	Nil
TOTAL		856.37	2136.78	2993.15	863.13	2301.4	3164.53

B. GST Payable from Online Lottery (In crore)

Sl. No	State	2017-18 (GST Period)			2018-19 (Upto Dec'18)		
		12%	28%	Total	12%	28%	Total
1.	West Bengal	Nil	Nil	Nil	Nil	Nil	Nil
2.	Kerala	Nil	Nil	Nil	Nil	Nil	Nil
3.	Maharashtra	Nil	719.93	719.93	Nil	304.41	304.41
4.	Goa	Nil	40.53	40.53	Nil	21.14	21.14
5.	Punjab	Nil	54.97	54.97	Nil	25.53	25.53
6.	Sikkim	0.03	0.36	0.39	0.12	1.21	1.33
7.	Arunachal Pradesh	-	-	-	Nil	162.28	162.28
8.	Assam (Bodoland)	Nil	94.49	94.49	Nil	46.1	46.1
9.	Nagaland	Nil	Nil	Nil	Nil	0.01	0.01
10.	Mizoram	Nil	Nil	Nil	Nil	Nil	Nil
TOTAL		0.03	910.28	910.31	0.12	560.67	560.8

Fencing work at Indo-Bangladesh border

393. SHRI AKHILESH PRASAD SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the already delayed fencing work at Indo-Bangladesh border along the North-Eastern State of Mizoram is most likely to miss the deadline because of the tardy pace of work;

(b) if so, the reasons therefor and the measures taken by Government to ensure timely completion of the fencing projects; and

(c) whether it is also a fact that complaints of some local residents pertaining to the fencing work is still unresolved, if so, the details thereof and the action envisaged by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) The pace of fencing work along Indo Bangladesh Border